BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH:BANGALORE

DATED THIS THE 29TH DAY OF JANUARY, 1987.

PRESENT:

Hon'ble Mr. Justice K.S. Puttaswamy,

.. Vice-Chairman.

And:

Hon'ble Mr.L.H.A.Rego,

.. Member(A).

REVIEW APPLICATIONS NOS.4 TO 10 OF 1986.

Jaffer Khan and 5 others.

.. Applicants.

(By Sri M.S. Anandaram, Advocate)

v.

Union of India and 10 others.

(By Sri M. Vasudeva Rao, Standing Counsel)

... Respondents.

This review application coming on for hearing this day, Vice-Chairman made the following:

ORDER

In these applications made under Section 22(3)(f) of the Administrative Tribunals Act,1985 ('the Act'), the applicants have sought for a review of our order made on 15-10-1986 in Applications Nos. 796 to 802 of 1986 which were transferred applications received from the High Court of Karnataka.

2. On 15-10-1986, we dismissed those applications on merits, however noticing the absence of the applicants and their learned counsel. But, in their present applications for review, the applicants while setting out the circumstances for their absence on 15-10-1986 have sought for a review on that ground, which however, will not constitute a ground for review at all. Without in any way being technical and being satisfied with the statement of facts made by the counsel for the applicants for his absence on 15-10-1986, we have again examined the submissions made by him on merits to satisfy ourselves whether



whether any injustice had been occasioned to the applicants or not. On such an examination of all the submissions on merits, we are satisfied that the order made by us was the only order to be made and the same does not call for any modification. One other reason on which we decline to modify our earlier order is that such of those applicants who are still in service have been later promoted and their earlier reversions had not materially affected their service career also. On the foregoing discussion, we hold that there are no grounds to recall our earlier order and make a different order at all. We, therefore, dismiss these applications. But, in the circumstances of the cases, we direct the parties to bear their own costs.

W. D. wareng. VICE-CHAIRMAN 11/97.

MEMBER(AN)

Am/np